

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench, New Delhi.

D.A.1441/1989

New Delhi, This the 04th Day of April 1994

Hon'ble Shri J.P. Sharma, Member(J)

Hon'ble Shri S.R. Adige, Member(A)

Dr. Manoj Kumar s/o Shri Radhe Shyam Sharma  
resident of C-141, D.D.A. (MIG) Flats  
Malviya Nagar Extension, Saket  
New Delhi - 110019.

..Applicant

By None

Versus

1. Union of India, through  
Secretary to the Govt of India  
Ministry of Health & Family Welfare,  
Nirman Bhawan, New Delhi.
2. Union Public Service Commission  
through its Chairman  
Dholpur House, Shahjahan Road  
New Delhi.

..Respondents

By None

O R D E R (Oral)

Hon'ble Shri J.P. Sharma, Member(J)

1. UPSC advertised posts of Asstt Professors in Orthopaedics. for two posts for which 49 applications were received. Subsequently, two more posts were also advertised. In all there was 4 posts and about 36 candidates were summoned for the interview. The applicant was also one of the candidates but he was not summoned for the interview and therefore he filed this application July 1989. An interim direction was issued that the applicant may also be interviewed by UPSC provisionally but the results will not be declared. This order was passed on 28 July 89 which was subsequently, modified on 14.8.89 that the results of interview may be announced but one post out of 4 will be kept unfilled in the event of the applicant coming out successfully at the interview.
2. This is an old matter and we have taken the case at 4 P.M. None of the parties is present. Infact the stand of the respondents is that the applicant by virtue of not possessing three years teaching experience was not eligible for the said post and hence was not called for interview.

(6)

The relief claimed by the applicant was only that he should be called for interview and as a matter of fact the interim relief prayed was granted. Since none present on behalf of the parties we are not aware of the latest position whether the applicant has appeared before the interview board and has been selected or whether the post has been kept unfilled. In view of these facts, we do not intend to go into the merits of the case and this case is dismissed for want of prosecution. No costs.

*Adige*  
(S.R.ADIGE)  
Member(A)

*Sharma*  
(J.P.SHARMA)  
Member(J)

LCP